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CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

NO. O.A.1182 of 1999

DATE OF ORDER : 12.6.2000

BETWEEN :

P.S.MANI & 64 ORS.

... Applicants

A N D

1. The Chairman,  
Railway Board,  
New Delhi.
2. The General Manager,  
South-Eastern Railway,  
Head Office, Garden Reach,  
Calcutta.
3. The Divisional Personnel Officer,  
South-Eastern Railway,  
Visakhapatnam.
4. The Divisional Railway Manager,  
South-Eastern Railway,  
Visakhapatnam.
5. The Sr.Divisional Mechanical Engineer/Diesel,  
Diesel Loco Shed,  
Visakhapatnam.

... Respondents

Counsel for the applicants : Mr.V.Ajaya Kumar.

Counsel for the respondents : Mr.C.Venkata Malla Reddy.

C O R A M :

1. The Hon'ble Mr.Justice D.H.Nasir, Vice-Chairman.
2. The Hon'ble Mr.R.Rangarajan, Member (A).

... 2/-



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ORDER

R.Rangarajan, Member (A).

Heard Mr.V.Ajaya Kumar for the applicants and Mr.C.Venkata Malla Reddy for the respondents.

2. This O.A. is filed for the following reliefs;

(i) To declare the action of the respondent authorities in reducing the 50% quota to 20% under the promotion quota for filling up the vacancies of Technicians Gr.III in the scale of Rs.3050-4590 as illegal, arbitrary and unconstitutional.

(ii) For a consequential direction upon the respondent-authorities to maintain 50% promotion quota for lower grade staff i.e. Khalasi Helpers and consider all the applicants for promotion to Technician Gr.III posts.

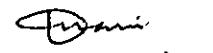
3. It is seen that in the relief portion, a specific challenge to the letter no.222/98 dated 28.9.1998 of the Railway Board has not been asked for. However, the prayer portion indicates that the applicants have challenged the Railway Board letter dated 28.9.1998.

4. For the reasons stated in O.A.949 of 1999, which is disposed of today, the instant O.A. is also disposed of with the observations made in the earlier O.A. i.e. O.A.949 of 1999.

5. No order is made as to costs.

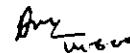


(R.Rangarajan)  
Member (A)

  
(D.H.Nasir)  
Vice-Chairman

DATED THE 12TH JUNE, 2000  
DICTATED IN OPEN COURT

r.s.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD

COPY TO:

1. HON. J.
2. HON. (ADMN) MEMBER
3. HON. (JUD.) MEMBER
4. D.R. (ADMN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (ADMN.)

THE HON'BLE MR. D.S. JAI PARAMESHWAR  
MEMBER (JUD.)

DATE OF ORDER 12/6/00

MA/RA/CP.NO.

IN

DA.NO. 1182/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

(9 copies)

